of becoming viable within a reasonable time, there may be alternative but to allow its closure while protecting the interest of affected workers.

(a) Yes, Sir. Since most of the measures listed in the White paper for prevention of further closures, revival of the closed units and rehabilitation of affected workers were to be taken by the State Government themselves, they were advised to convene a meeting of all concerned to consider further action in this regard.

Statement

State	Cotton/Manmade Fibre Textile Mills lying closed as on 30-11-1989.
Andhra Pradesh	5
Bihar	1
Gujarat	35
Haryana	2
Karnataka	11
Kerala	2
Madhya Pradesh	2
Maharashtra	17
Rajasthan	8
Tamil Nadu	29
West Bengal	7
Delhi	1
Uttar Pradesh	9
TOTAL	129

Strength of Judges in High Courts

375. SHRI RAOOF VALIULLAH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) what is the present strength of the Judges against the sanctioned strength in each High Court in the country and what steps are being taken to fill these vacancies;

(b) whether panels of names have been recommended by the Chief Ministers and Chief Justices of the States to the Law Ministry and whether they are being considered; and

(c) whether the policy of transfer of judges is being examined and whether Government would consult all concerned before taking a decision in the matter?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). A Statement showing the sanctioned and actual strength and vacancies in various High Courts as on 15-12-1989 is attached. (*See* Appendix CLII, Annexure No. 12) Certain recommendations for filling in some vacancies were received from the Chief Ministers in consultation with the Chief Justices and Governors: these have been processed. The consultative process for filling other vacanacies has been expedited

(c) Government will consider proposals for transfer of Judges only on the recommendation of the Chief Justice of India.

Shifting of Regional Office of the STC from Ahmedabad

376. SHRI RAOOF VALIULLAH: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Regional Office of State Trading Corporation has been shifted from Ahmedabad; if so, what are the reasons therefor and since when this office has discontinued its functioning at Ahmedabad;

(b) whether Government have received representations from Chambers of Commerce, trade bodies and people' representatives against the decision of the STC; and

(c) what is the contribution of Gujarat State in the total exports from the country and whether Government will consider the reopening of the Regional Office in the interest of export potential in Gujarat?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) STC has decided to close down its Branch Office at Ahmedabad as the quantum of business does not warrant its functioning.

(b) Representations have been received from Small & Medium News papers Association of Gujarat & Gujarat Chamber of Commerce & Industry in this regard.

(c) State-wise export data is not compiled. STC has, however, decided to keep a small Depot in Ahmedabad for Newsprint only.

उच्च न्यायालय के मुख्य न्यायाधीशों द्वारा की गई सिफारिशें

377. **श्री राम जेठमलानी :**

सरदार जगजीत सिंह अरोड़ा :

क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिसम्बर, 1989 के प्रथम सप्ताह में 18 उच्च न्यायालयों के मुख्य न्यायाधीशों सहित और अन्य बहुत से न्यायाधीशों द्वारा आयोजित सम्मेलन में की गई सिफारिशों की ओर गया है ;

(ख) यदि हां, तो उस सम्मेलन में कौन-कौन की मुख्य सिफारिशें की गई थीं ;

(ग) क्या सरकार इन सिफारिशों को लागू करने का विचार रखती है, यदि हां, तो उसका ब्यौरा क्या है ; और

(घ) यदि उपरोक्त भाग (ग) का उत्तर नहीं में है तो इसके क्या कारण हैं ?

इस्पात और खान मंत्री, साथ में विधि और न्याय मंत्रालय का अतिरिक्त प्रभार (श्री दिनेश गोस्वामी) : (क) जी हां।

(ख) एकरूप वेतनमान, सेवानिवृत्ति की उच्चतर आयु, अधिक सेवानिवृत्ति फायदे, बेहतर चिकित्सा सुविधाओं और सेवानिवृत्त होने वाले न्यायाधीशों को और अधिक सुविधाओं के साथ-साथ उच्च न्यायालयों को और अधिक वित्तीय शक्तियां प्रदान करने से संबंधित उच्च न्यायालय के न्यायाधीशों और न्यायिक अधिकारियों की सेवा शर्तों के संबंध में ऐसी कुछ महत्वपूर्ण सिफारिशें हैं जो मुख्य न्यायमूर्तियों के सम्मेलन में की गई थीं ।

(ग) और (घ) सरकार, इन सिफारिशों की समीक्षा कर रही है ।

सरदार सरोवर परियोजना के निर्माण के लिये विश्व बैंक की सहायता

378. **श्री राम जेठमलानी :**

सरदार जगजीत सिंह अरोड़ा :

क्या जल संसाधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरदार सरोवर परियोजना के निर्माण के लिए वित्तीय सहायता उपलब्ध कराने के संबंध में विश्व-बैंक सहायता द्वारा अभी तक कोई अंतिम निर्णय नहीं लिया गया है ;

(ख) यदि हां, तो इस संबंध में ब्यौरा क्या है ;

(ग) क्या सरकार परियोजना की निर्माण लागत में वृद्धि होने, बड़ी मात्रा में भूमि बेकार होने और हजारों लोगों के बेघर होने को ध्यान में रखते हुए इस परियोजना के निर्माण की समीक्षा करने का विचार रखती है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

जल संसाधन मंत्रालय में राज्य मंत्री (श्री मनुभाई कोटड़िया) : (क) और (ख) सरदार सरोवर परियोजना जिसमें सरदार सरोवर बांध तथा विद्युत गृह वितरण प्रणाली सहित नहरें शामिल